

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.404/2004

(29)

Wednesday, this the 3rd day of March, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Surajbhan s/o Sh. Dharam Singh
r/o 99C-3, Railway Colony
Tuklakka Badh, New Delhi

..Applicant

(By Advocate: Shri U.Srivastava)

Versus

Union of India through

1. The General Manager
Northern Railway, Baroda House
New Delhi

2. The Divisional Railway Manager
New Delhi, State Entry Road
DRM Office, New Delhi

3. The Senior Divisional Mechanical Engineer
Diesel Shed Tuglaka Bad
New Delhi

4. The Assistant Personnel Officer (Mech.)
DRM Office, New Delhi

..Respondents

O R D E R (ORAL)

Justice V. S. Aggarwal:

Learned counsel for applicant does not press for the claim for extension of the benefit of Assured Career Progression Scheme.

2. The only prayer made thus is that the applicant is entitled to be considered for promotion to the post of MCM. In this regard, the applicant states that he has already submitted his representation dated 22.1.2003 to the Assistant Personnel Officer - respondent No.4. It is conceded at the Bar that the Officer whom he has represented is not the competent authority to give the relief.

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(2)

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3. Keeping in view the above said fact, we dispose of the present petition directing the applicant to file a fresh representation addressing the Divisional Railway Manager, State Entry Road, New Delhi - respondent No.2 - claiming the above said relief and if such a representation is filed, it should be disposed of by passing an appropriate speaking order within a period of four months from the date of receipt of a certified copy of the present order.

4. With these directions, OA is disposed of.

~~Dr. Naik~~
(S. K. Naik)
Member (A)


(V. S. Aggarwal)
Chairman

/sunit/